

In pursuance of the provisions of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of Notification No.-339 /XXX(4)/2024-04(3)/2016, Dehradun, dated: 04 October, 2024 for general information. NOVEMBER

Government Of Uttarakhand
Personnel & Vigilance Section-4
NO.-339 /XXX(4)/2024-04(3)/2016
Dehradun, Dated: 04 October, 2024
NOVEMBER

Notification
Miscellaneous

In exercise of the powers conferred by article 233 read with proviso to article 309 of the Constitution of India, the Governor is pleased to make the following rules in view to further amend the Uttarakhand Higher Judicial Service Rules, 2004, namely :-

The Uttarakhand Higher Judicial Service (Amendment) Rules 2024

- | Short title and Commencement | 1. (1) These Rules may be called the Uttarakhand Higher Judicial Service (Amendment) Rules, 2024.
(2) They shall come into force at once. | | | | | | | | | |
|--|---|---|----|----------|---------------|--|-------------------------|--|------|---|
| Ammendment of Rule 15 | 2. In the Uttarakhand Higher Judicial Service Rules, 2004 (hereinafter referred to as principal rules) for existing sub-rule (ii) of Rule 15, as set out in column 1 below, the sub-rule as set out in column-2 shall be substituted, namely- | | | | | | | | | |
| | <table border="0" style="width: 100%;"><thead><tr><th style="text-align: center;">Column 1</th><th style="text-align: center;">1.</th><th style="text-align: center;">Column 2</th></tr><tr><th style="text-align: center;">Existing Rule</th><th></th><th style="text-align: center;">Rule hereby Substituted</th></tr></thead><tbody><tr><td style="vertical-align: top;">(ii) The syllabus for competitive examination shall as prescribed in Appendix "B".</td><td style="vertical-align: top;">(ii)</td><td style="vertical-align: top;">The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government.</td></tr></tbody></table> | Column 1 | 1. | Column 2 | Existing Rule | | Rule hereby Substituted | (ii) The syllabus for competitive examination shall as prescribed in Appendix "B". | (ii) | The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government. |
| Column 1 | 1. | Column 2 | | | | | | | | |
| Existing Rule | | Rule hereby Substituted | | | | | | | | |
| (ii) The syllabus for competitive examination shall as prescribed in Appendix "B". | (ii) | The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government. | | | | | | | | |
| Ammendment of Rule 19 | 3. In the Principal rules for existing sub-rule (ii) of Rule 19, as set out in column 1 below, the sub-rule as set out in column-2 shall be substituted, namely- | | | | | | | | | |

**Column 1
Existing Rule**

(ii) All the candidates, whose names are in the list finalized by the Chief Justice or Committee constituted by the Chief Justice in the ratio of 1:3, shall appear in the written examination and the syllabus of the examination shall be as per Appendix "C" of the rules.

**Column 2
Rule hereby
Substituted**

(ii) All the candidates, whose names are in the list finalized by the Chief Justice or Committee constituted by Chief Justice in the ratio of 1:3, shall appear in the written examination and the pattern and syllabus of competitive examination shall be as prescribed by the Chief Justice or Committee constituted by the Chief Justice, which shall be finalized after approval of the State Government.

**Omission of
Appendix "B"
and Appendix
"C".**

4. In the principal rules Appendix "B" and Appendix "C" are hereby omitted.

By Order,

Signed by

Anand Bardhan

(Date: 04-11-2024 12:32:03)

Additional Chief

Secretary.